



MEDIATION CENTRE

Rajasthan State Legal Services Authority

Rajasthan High Court Old Campus, Jaipur Bench, Jaipur

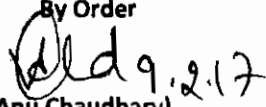
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Cause List Date 10-02-2017

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. J.P. Goyal, Sr. Advocate	S.B. Cr. Misc. Petition No. 5391/2014 Anuj Bhatnagar Vs. State	Rajeev Surana	R.B. Mathur
2	Smt. Kamla Jain, Advocate	S.B. Cri. Misc. Petition No. 3773/2016 Vinit Babu Soni & Ors. Vs. State	Atul Kumar Jain	Deepak Khandelwal
3	Sh. J.P. Sharma, RHJS (Retd.)	S.B. Cr. Misc. Petition No. 6657/2016 & 5962/2016 Mukesh Sharma Vs. State	Anil Upman	R.S. Shekhawat
4	Sh.O.P.Sharma-I RHJS (Retd.)	S.B. Civil First Appeal No. 676/2006 Hukum chand Vs. Birdhi Chand	Chiranji Lal Saini	Praveen Jain
5	Sh. Shashi Bhusan Gupta, Advocate	S.B. Cr. Misc. Petition No. 5398 / 2016 Smt. Neha Wadhwa Vs. State	Sangeeta Sharma	Jitendra Srimali, PP
6	Ms. Anupama Chaturvedi, Advocate	S.B. Cr. Misc. Bail Application No. 10640/16 Kalpdeep Mathur Vs. State	Alka Bhatnagar	Chetan Kumar Jain
7	Sh. Ravi Bhojak , Advocate	S.B. Cr. Revision No. 1643/2016 Raj Kumari Mahor Vs. Bhagwan Das	Devendra Kumar Bhardwaj	Sonia Shandilya, PP
8	Sh. A.K. Bajpai , Advocate	S.B. Arbitration Application No. 38/11 Suryoday Construction Co. Pvt. Ltd. Vs. Arvind Pareek	Anoop Dhand	Anuroop Singhi
9	Sh. Hari Kishan Sharma, Advocate	S.B. Civil Transfer Application No. 99/2016 Smt. Anita Devi Vs. Gajanand Sharma	Laxmikant Sharma	Aniket Sharma
10	Sh. Ashok Sharma Advocate	S.B. Cr. Misc. Bail Application No. 14234/2016 & S.B. Cr. Misc. Petition No. 5696/2016 Setbandhu Vs. State	Ashindra Gautam	Timan Singh
11	Smt. Madhuri Singh , Advocate	S.B. Cr. Writ Petition No. 184/2016 & 286/2016	Umesh Vyas	Navalsingh Sikarwar

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

(Anu Chaudhary)
Full Time Secretary, RHCLSC
Mediation Centre,
Rajasthan High Court,
Jaipur

“Help The Needy –Timely Help May Create History”